HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE NAGESH BHEEMAPAKA

WRIT PETITION NO: 29657 OF 2021

Between:

Raja Sanjay Saincher, S/o Late Raja Ratan Gopal Saincher, Aged about 57 years, Occ - Trustee R/o Plot No.109, Sy. No.13, Gayatrinagar IDA, Jeedimetla, Hyderabad-55

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue (Endowments) Department Secretariat, Hyderabad, T.S.
2. The Commissioner, Endowments Department Government of Telangana At Boggulakunta, Hyderabad
3. Sri Venkateswara Swamy Temple, Jillelaguda village, Balapur Mandal Ranga Reddy District Rep. by its Executive Officer

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the Memo /notification issued by the respondent No.2 in No.C2/12930/2021, dated 23/10/2021 calling for the applications for Constitution of Non- Hereditary Trust Board to the respondent No.3 i.e., Sri Venkateswara Swamy Temple, Jillelaguda, Balapur Mandal, Ranga Reddy District, as illegal, arbitrary, unjust, violation of principles of natural justice, without jurisdiction and contrary to the provisions of Telangana Charitable and Hindu Religious Institutions and Endowments Act 30/87, and Rules made there under and consequently set-aside the same.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the Memo/ notification issued by the respondent No.2 in No.C2/12930/2021, dated 23/10/2021 calling for the applications for Constitution of Non- Hereditary Trust Board to the respondent No.3 i.e., Sri Venkateswara Swamy Temple, Jillelaguda, Balapur Mandal, Ranga Reddy District, pending disposal of writ petition.

Counsel for the Petitioner: SRI SRINIVASA MURTHY CHEEDELLA

Counsel for the Respondent No.1 & 2: GP FOR ENDOWMENTS

Counsel for the Respondent No.3: SRI J.R.MANOHAR RAO, SC FOR ENDOWMENTS

The Court made the following: ORDER

HON'BLE SRI JUSTICE NAGESH BHEEMAPAKA

WRIT PETITION No.29657 of 2021

ORDER:

When the matter has been taken up for hearing, learned counsel for petitioner submitted that the cause in the present writ petition does not survive for adjudication and it has become infructuous.

2. In view of the same, Writ Petition is dismissed as infructuous. No costs.

3. Consequently, miscellaneous applications pending, if any, in this Writ Petition, shall stand closed.

SD/- T. VIJAY KUMAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI SRINIVASA MURTHY CHEEDELLA, Advocate [OPUC]
2. One CC to SRI J.R.MANOHAR RAO, SC FOR ENDOWMENTS [OPUC]
3. Two CCs to GP FOR ENDOWMENTS, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

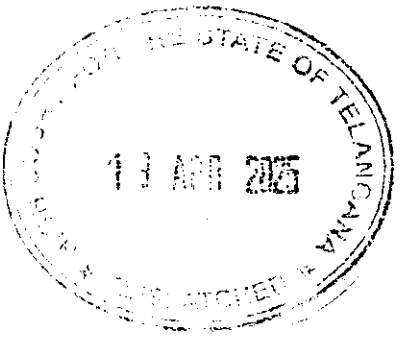
BSR
GJP

HIGH COURT

DATED: 07/02/2025

ORDER

WP.No.29657 of 2021



DISMISSING THE WRIT PETITION

AS INFRUCTUOUS,

WITHOUT COSTS

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9/4/25
M.T